

THE INDIAN RAILWAYS (AMENDMENT) ACT, 1982

No. 16 OF 1982

[11th May, 1982.]

An Act further to amend the Indian Railways Act, 1890.

BE it enacted by Parliament in the Thirty-third Year of the Republic of India as follows:—

Short title.

1. This Act may be called the Indian Railways (Amendment) Act, 1982.

Insertion of new section 114A.

2. In the Indian Railways Act, 1890 (hereinafter referred to as the principal Act), after section 114, the following section shall be inserted, namely:—

9 of 1890.

Penalty for unauthorised carrying on of business of procuring and supplying railway tickets.

“114A. (1) If a person, not being a railway servant or an agent authorised by the railway administration in this behalf,—

(a) carries on the business of procuring and supplying tickets for travel on a railway or for reserved accommodation for journey in a train; or

(b) purchases or sells or attempts to purchase or sell tickets with a view to carrying on any such business either by himself or by any other person,

he shall be punishable with imprisonment for a term which may extend to three years and with fine which may extend to one thousand rupees, and shall also forfeit the fare which he may have paid for any ticket and the ticket which he may have purchased, supplied or sold or attempted to supply or sell.

(2) Whoever abets any offence punishable under this section shall, whether or not such offence is committed, be punishable with the same punishment as is provided for the offence.”

Amendment of section 131.

3. In section 131 of the principal Act, in sub-section (1), after the figures “112,” the figures and letter “114, 114A,” shall be inserted.